

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 338 of 2020**

**IN THE MATTER OF:**

**Mr. Narendrabhai Jayantilal Shah**

**.....Appellant**

**Vs.**

**Lim Fa Pte Ltd.**

**.....Respondent**

**Present :**

**For Appellant:**

**Mr. Jasdeep Singh Dhillon, Advocate**

**O R D E R**

**27.02.2020** - Heard.

Appellant to add Corporate Debtor through IRP as Respondent No. 2.

Let notice be issued on the Respondents by speed post. Requisites along with process fee, if not filed, be filed by 28<sup>th</sup> February, 2019. If the Appellant provides the e-mail address of the Respondents, let notice be also issued through e-mail.

Respondents to file Reply.

The Appellant/Promoters of the 'Corporate Debtor' are directed to handover the assets and records of the 'Corporate Debtor' to the 'Interim Resolution Professional' immediately (If not yet handed over). The 'Interim resolution Professional'/RP will ensure that the Company remains a going concern and will take assistance of the (suspended) Board of Directors and the officers/Director/employees. The persons who are working will perform their duties

....contd.

including the paid Directors. The person who is authorized to sign the bank cheques may sign cheques only after authorization of the 'Interim Resolution Professional' with counter signature of the 'Interim Resolution Professional'/RP at the back side of the cheques. Only in such case, the Bank shall release the payment. The 'Interim Resolution Professional' will place this order before the Banks, in which accounts of 'Corporate Debtor' are maintained. The Bank Account(s) of the 'Corporate Debtor' be allowed to be operated through IRP/RP for day-to-day functioning of the Company such as for payment of Current Bills of the Suppliers, Salaries and Wages of the employees'/workmen, electricity bills etc.

List the matter on **27<sup>th</sup> March, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/m

**Company Appeal (AT) (Insolvency)No. 338 of 2020**